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Title: Need to increase the powers of District Vigilance & Monitoring Committee.

SHRI KAMAKHYA PRASAD TASA (JORHAT): The Vigilance & Monitoring Committees (V&MCs) are constituted at State as well as District level to function as important instrument for effective monitoring and implementation of the programmes of the Ministry of Rural Development. One of the major objectives of the V&MCs is to provide crucial inputs to the Members of Parliament and elected representatives regarding implementation of schemes in an effective manner within the time frame so that public funds are put to optimal use and programme benefits flow to the rural poor in full measure. The Member of Parliament of the district is the Chairman of the District Vigilance & Monitoring Committee.

I would like to mention here that in every district there are always some projects/schemes on. Now V&MCs only have the power of preventive vigilance i.e., to point out irregularities and misappropriation of funds but V&MCs do not have the power to take action.

If anyone is misusing the funds, while implementing any projects/schemes, Vigilance Committee may be authorised to take action against the accused and suspend him.

I request the Government to increase the power and accountability of District Vigilance & Monitoring Committee. Further District Vigilance & Monitoring Committee should have the direct link with Ministry so that the Committee could submit the report directly.